

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 104**  
New IA-1969/2024  
In  
IB-2688(ND)/2019

**IN THE MATTER OF:**

Standard Chartered Bank

**Vs**

RCI Industries & Technologies Pvt.Ltd

**.....APPLICANT/PETITIONER**

**.....RESPONDENT**

**SECTION**

**U/s 9 of IBC, 2016**

**Order delivered on 26.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP : Mr. Abhishek Anand, Ms. Jasleen Singh Sandha (Advs)

For the Respondent : Mr. Mohit Chaudhary, Mr. Prakhar Mithal, Advocates.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**New IA-1969/2024:-**

This application has been filed seeking the following prayers:-

- *Condone the delay for the claims submitted by the Joint Commissioner, State Tax Jaipur (Rajasthan), Deputy Commissioner Commercial Tax Dept Bhiwadi Alwar, and Provident Office of Shimla as detailed in paragraph 15 and 29 in terms of Regulation 13 (1C) (b)(ii) of the CIRP Regulations, 2016;*

Heard the submissions made by Mr. Abhishek Anand, Learned Counsel appearing for the Resolution Professional. Having regard to the provisions made under Regulation 13(1C)(b)(ii), we deem it appropriate to condone the delay in filing the claim. The Resolution Professional shall take further steps in the CIRP Process in accordance with provisions of IBC, 2016.

**IA disposed of.**

Sd/-

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**